

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A/O.A./I.A./ 430 198 1990

Shri A. S. Kapoor. Applicant (s).

Ms. P. K. Hande. Adv. for the
Petitioner (s).

Versus

Union of India & ors. Respondent (s).

Ms. P. M. Raval Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS.
		Repatriation. (Copy not served)

O.A.430/90

Shri A.S. Kapoor,
Divisional Accountant,
Residing at K.K.Building,
Near Sindhi Camp,
Navsari Dist.Valsad.

... .. Applicant

Versus

1. Union of India
through the Comptroller and Auditor
General of India,
Bahadur Shah Zafar Marg,
NEW DELHI.

2. Accountant General (A&E)
Gujarat State, Lal Darwaja,
Ahmedabad.

3. Housing Commissioner ,
Gujarat Housing Board,
Near Vijaynagar Naranpura,
Ahmedabad.

4. Executive Engineer,
Gujarat Housing Board Division I,
Surat.

..... .. Respondents.

Coram: Hon'ble Mr.P.H.Trivedi; Vice Chairman
Hon'ble Mr.D.K.Agarwal; Judicial Member

ORDER

Dated:25-10-1990.

Per:Hon'ble Mr.P.H.Trivedi; Vice Chairman

We have heard the learned advocates

Shri P.K. Handa and Shri P.M. Raval for the

petitioner and the respondents respectively.

The petition is against the order dated 17-9-1990


for repatriation of the petitioner to his parent

department. The petitioner alleges that repatriation

has been caused suddenly after his posting due to a

reference made to a letter dated 25-5-90 and

there is some malafide alleged. We have found no ground for malafide and no inference can be made merely by reference to some correspondence without any further proof. We find that the petitioner is being moved only a short distance from his place of posting by the effect of this repatriation and therefore we do not find any ground on account of personal inconvenience or harassment. Accordingly the petition is rejected. Interim relief earlier given by the High Court be discontinued forthwith.


(D.K. Agarwal)
Judicial Member


(P.H. Trivedi)
Vice Chairman